

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 2

CP (IB) No. 27/Chd/Pb/2024

**IN THE MATTER OF:**

Ashish Dehra (PG)

...Petitioner

**Under Section:** 94, IBC 2016

**Order delivered on 05.02.2024**

**CORAM:**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**SH. L.N. GUPTA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Petitioner : Mr. Kanish Jindal, Advocate

**ORDER**

Valid AFA of the proposed IRP has been filed vide Diary No. 4044/1 dated 05.02.2024. The same is taken on record.

The present petition has been filed under Section 94 of the Code by the petitioner/ personal guarantor to the Corporate Debtor. Heard. Ms. Sunita has been proposed as RP in this matter. Her undertaking is given at page no. 61 in which it is stated that there are no disciplinary proceedings pending against her with IBBI or ICSI. Keeping in view the facts and circumstances of the case, Ms. Sunita is hereby appointed as RP under Section 97 of the I&B Code, 2016 and is directed to comply with the provisions of Section 99 of the I&B Code, 2016. The RP is directed to file report within ten days and supply copy of the report to the personal guarantor/respondent. Learned counsel for the petitioner is directed to inform the RP

during the course of the day and in the meantime, let notices to the creditors be also issued within one week. List on 08.04.2024.

-sd-  
**(L.N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM